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W.P(C)No. 334 OF 2001  
ITEM No.4

Court No. 1

SECTION PIL  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(Civil) No.334/2001

"IN RE : DEATH OF 25 CHAINED INMATES IN ASYLUM FIRE IN  
TAMIL NADU"

(With Appln(s). for intervention and impleading party and for final  
disposal)

With

W.P(C)No.562/2001 with I.A.No.3 (appln.(s) for intervention)  
(SAARTHAK REGISTERED SOCIETY & ANR. VS. UNION OF INDIA & ORS.)  
and W.P.(C) No.118/2004 (Rahul Jani vs. Union of India)  
(with office report and for final disposal)

Date : 30/11/2004 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE  
HON'BLE MR. JUSTICE S.B. SINHA

For Petitioner (s)Dr. A.M. Snghvi, Sr.Adv.(A.C.)  
Mr. Pranab Kumar Mullick,Adv.(A.C.)

Mr. Amit Bhandari, Adv.

in WP 118/04Mr. Naveen R. Nath, Adv.  
Ms. Lalit Mohini Bhat, Adv.  
Ms. Hetu Arora, Adv.  
Ms. Anitha Shenoy, Adv.  
Ms. Hetu Arora, Adv.

In WP 562/01Ms. Indu Malhotra, Adv.

Applicant-in-personMs. Amita Dhanda, Adv.

For Respondent (s)Mr. N.N. Goswamy, Sr.Adv.  
For UOIMr. Ashok Bhan, Adv.  
Ms. Sunita Sharma, Adv.  
Ms. Sushma Suri, Adv.  
Mr. B.K. Prasad, Adv.  
Mrs. Anil Katiyar, Adv.

for State of T.N.Mrs.Revathy Raghavan,Adv.

For RajasthanMr. Aruneshwar Gupta, AAG.  
Mr. Javed Mahmud Rao, Adv.

For KarnatakaMr. Sanjay R. Hegde, Adv.

For PondicherryMr. V.G.Pragasam, Adv.

For NagalandMr. U. Hazarika, Adv.  
Ms. Sumita Hazarika, Adv.

For SikkimMr. A. Mariatputham, Adv.  
Ms. Aruna Mathur, Adv.  
M/s Arputham, Aruna & Co., Adv.

For ChhattisgarhMs. Suparna Srivastava, Adv.

Mr. Rajesh Srivastava, Adv.  
Ms. Deepti Singh, Adv.  
Mr. Rahul Srivastava, Adv.  
Mr. Prakash Shrivastava, Adv.

For Arunachal Pradesh Mr. Anil Shrivastava, Adv.

For Manipur Mr. Kh. Nobin Singh, Adv.  
Mr. S. Biswajit, Adv.

For A.P. Mr. Manoj Saxena, Adv.  
Mr. T.V. Ratnam, Adv.

For Uttranchal Ms. Rachna Srivastava, Adv.

For J&K Mr. Anis Suhrawardy, Adv.

For Goa Ms. A. Subhashini, Adv.

For U.P. Mr. Pramod Dayal, Adv.

For Tripura Mr. Anurag Sharma, Adv.  
Mr. Gopal Singh, Adv.  
Mr. Rithuraj Biswas, Adv.

For Assam Mr. V.K. Sidharthan, Adv.  
M/s. Corporate Law Group

For W.B. Mr. Tara Chandra Sharma, Adv.  
Ms. Neelam Sharma, Adv.  
Mr. Rajiv Sharma, Adv.

For Meghalaya Mr. Ranjan Mukherjee, Adv.

For Gujarat & Mrs. Hemantika Wahi, Adv.  
Mizoram Ms. Sadhna Sandhu, Adv.

For Punjab Mr. R.S. Suri, Adv.

For UT of Chandigarh Ms. Kamini Jaiswal, Adv.  
Mr. Saqib, Adv.

For Haryana Mr. Praveen Kumar Rai, Adv.  
Ms. Kavita Wadia, Adv.  
Mr. J.P. Dhanda, Adv.

For M.P. Mr. Satish K. Agnihotri, Adv.  
Mr. B.S. Banthia, Adv.

For Maharashtra Mr. S.S. Shinde, Adv.  
Mr. M.K. Giri, Adv.

For Jharkhand Mr. Gopal Prasad, Adv.  
Mr. Anand Shekhar, Adv.

For Orissa Mr. J.R. Das, Adv.  
Mr. Swetaketu Mishra, Adv.  
Ms. Moushumi Gahlot, Adv.  
Mr. Radha Shyam Jena, Adv.

For H.P. Mr. J.S. Attri, AAG, HP.

Impleadment Party Mr. P.P. Rao, Sr. Adv.  
Mr. S. Udaya Kumar Sagar, Adv.  
Ms. Bina Madhavan, Adv.  
Ms. Pooja Nanekar, Adv.  
Ms. Susan Zacharia, Adv.  
For M/s Lawyer's Knit & Co.

For BiharMr. B.B. Singh, Adv.

For ACMIMr. Krishnan Venugopal, Adv.

For Delhi PsychiatricMr. D.N. Ray, Adv.  
SocietyMs. Sumita Ray, Adv.

For NCT, Andaman &Ms. Sunita Sharma, Adv.  
Nicobar, Dadri & NagarMr. D.S.Mehra, Adv.  
Haveli, Daman & Diu

Ms. V. Mohana, Adv.

Mr. S.N. Terdal, Adv.

Mr. S. V. Deshpande, Adv.

Mr. P.B. Suresh, Adv.  
M/s Temple Law Firm

Mr. Shiv P. Pandey, Adv.  
Mr. R.S. Nagar, Adv.

Mr. Ashok Mathur, Adv.

For HUDAMr. Satinder S. Gulati, Adv.  
Dr. Kailash Chand, Adv.

UPON hearing counsel the Court made the following

O R D E R

An applicant for intervening in this petition has brought to our notice that there is likelihood of United Nations Organisation taking certain decisions in regard to the subject matter involved in this petition which would be of some relevance in deciding the issue involved in this petition. It is stated that the decision is likely to take place in the second week of January, 2005. Hence we adjourn this matter. The decision taken by the United Nations shall be intimated this Court before the next date of hearing. List these matters in the last week of February, 2005.

(PAWAN KUMAR)  
COURT MASTER

(PREM PRAKASH)  
COURT MASTER